

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ADO ADDITIVES MFG PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	ADO ADDITIVES MFG PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	18/ 11/ 2009
3.	Authority under which corporate debtor is incorporated / registered	ROC - Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24200WB2009PTC139495
5.	Address of the registered office and principal office (if any) of corporate debtor	No. 7 Monmohan Bose Street, Kolkata – 700006 West Bengal, India
6.	Insolvency commencement date in respect of corporate debtor	05/06/2024
7.	Estimated date of closure of insolvency resolution process	02/12/2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Manish Agarwal IBBI Regn No. – IBBI/IPA-001/IP-P-02723/2022-2023/14176
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Metcalfe Tower, 56 Metcalfe Street, 3 rd Floor, Room No. 3B, Kolkata – 700013. Email – camanishagarwal1508@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Metcalfe Tower, 56 Metcalfe Street, 3 rd Floor, Room No. 3B, Kolkata – 700013. Email – cirp.adoadditives@gmail.com
11.	Last date for submission of claims	19/06/2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Not Applicable 2. Not Applicable 3. Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Ado Additives MFG Private Limited** on **05/06/2024**.

The creditors of **Ado Additives MFG Private Limited**, are hereby called upon to submit their claims with proof on or before **19/06/2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Manish Agarwal

Date: 12/06/2024
Place: Kolkata



Manish Agarwal
IRP- Ado Additives MFG Private Limited
IBBI Regn No. – IBBI/IPA-001/IP-P-02723/2022-2023/14176

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Sd/-
Manish Agarwal

Date : 12/06/2024
Place : Kolkata

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IBBI Regn No. - IBBI/IPA-001/IP-P-02723/2022-2023/14176

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